

By E-Mail/Special Messenger.

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2019/ 3555 /A

From :- Shri Kaushik Kumar Sharma
Jt. Registrar (Vigilance)
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge
Hailakandi.

Dated Guwahati, the 29th June, 2019.

Sub:- **Permission to avail Home LTC.**

Ref:- Your letter No. JHD.I/2019/27 dated 26.06.2019.

Sir,

With reference to the above, I am directed to inform you that Shri Shri Ankur Bhuyan, Civil Judge & Asstt. Sessions Judge, Hailakandi, has been granted permission to avail Home LTC for the block period of 2018-2019 for his journey to his home town Guwahati w.e.f. 27.07.2019 to 28/29.07.2019 with his wife and minor son, by the shortest possible route, as per existing Rules.

Shri Bhuyan may be informed accordingly.

Yours faithfully,

Self

JT. REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2019/3556-3558 /A dated 29/6/19

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 3. The System Analyst, Gauhati High Court, Guwahati for information and necessary action.

Self
28/6/19

JT. REGISTRAR (VIGILANCE)

Self